

Constitution of Commission for Safai karmacharis

†1309. SHRI DEVDAS APTE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of States where Commission for Safai Karmacharis has been constituted;

(b) the reasons for not setting up the Commission in the remaining States; and

(c) the time bound scheme for setting up of the Commission in those States?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN):

(a) to (c) It is the discretion of the State Governments to set-up the Safai Karamcharis Commission. As per the available information, such Commissions have been set-up in Rajasthan and Maharashtra.

Social Justice

1310. SHRI RAVULA CHANDRASEKAR REDDY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government have appointed any committee to look into the conditions of Muslims;

(b) if so, the composition thereof;

(c) the time-frame set to submit its report;

(d) the number of meetings held by the Committee; and

(e) the decisions arrived at, so far?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) Yes, Sir. The Government has constituted a High Level Committee to prepare a comprehensive report on social, economic and educational status of the Muslim community of India.

†Original notice of the question was received in Hindi.